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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

% ***Date of Decision: 26th May, 2025***

+ CM(M) 995/2025 & CM APPL. 32763-32764/2025
SHRI ARUN KHANDELWAL

.....Petitioner

Through: Mr. P.D. Gupta, Sr. Advocate with Mr.
R.S. Tomar and Mr. Abhishek Gupta,
Advocates.

versus

SHRI RAKESH GUPTA

.....Respondent

Through: Mr. V. K. Bajaj and Ms. Shivani
Bardia, Advocates.

CORAM:

HON'BLE MR. JUSTICE MANOJ JAIN

J U D G M E N T (oral)

1. Petitioner has filed a suit for declaration and permanent injunction and, along with the abovesaid suit, the petitioner/plaintiff also moved an application seeking injunction.
2. The grievance in the present petition is limited to the effect that despite the fact that the suit was filed in July, 2024 the abovesaid application has yet not been decided and, if the other side is not restrained, the suit may become infructuous.
3. The next date before the learned Trial Court is stated to be 17.07.2025.
4. The learned counsel for respondent/defendant has also joined the proceedings through *video conferencing* on advance notice.
5. Keeping in mind the overall facts of the case, the present petition is



disposed with request to learned Trial Court to consider the abovesaid application seeking injunction on the next date and to dispose it of, as expeditiously as possible, after giving due opportunity of hearing to both the sides.

6. In case, the petitioner is of the view that there is some acute urgency in the matter, he would also be at liberty to move appropriate application before the learned Trial Court seeking advancement in the date. In case any such application is moved, the learned Trial Court shall consider the same in accordance with law.

7. The petition stands disposed of in aforesaid terms.

8. The pending application also stand disposed of.

(MANOJ JAIN)
JUDGE

MAY 26, 2025/ss/pb